

12.11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN AIRLINES CORPORATION AND AIR-INDIA INTERNATIONAL CORPORATION

The Deputy Minister of Civil Aviation (Shri Mohiuddin): I beg to lay on the Table a copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—

- (i) Annual Report of the Indian Airlines Corporation for the year 1959-60. [Placed in Library. See No. LT-2534/60].
- (ii) Annual Report of the Air-India International Corporation for the year 1959-60. [Placed in Library. See No. LT-2535/60].

SUGARCANE CONTROL (STATE OF PONDICHERRY) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of the Sugarcane Control (State of Pondicherry) Order, 1960 published in Notification No. G.S.R. 1359 dated the 19th November, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2537/60].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

HUNDRED-FIRST REPORT

Shri Dasappa (Bangalore): I beg to present the Hundred-first Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-ninth Report of the Estimates Committee (Second Lok Sabha) on Bharat Electronics Ltd.

12.14 hrs.

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the Bill to amend the Industrial Employment (Standing Orders) Act, 1946.

The Deputy Minister of Labour (Shri Abid Ali): Sir, during the course of the discussion yesterday, it was mentioned that the Certifying authorities give their decision without taking into consideration the viewpoint of the workers' representatives. It is not so. The workers' representatives are there before the Certifying officer and give their suggestions which are given full consideration.

12.15 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Also they have got a right of appeal. Also, the Unions can ask for modification under section 10(2). It was also mentioned that ordinarily employers take disciplinary action against workers without giving the union an opportunity to depute a representative to defend the workers. This has become a practice. Workers' representatives are allowed to defend them in the course of the enquiry with regard to disciplinary action. Standing orders are meant to give protection to good and disciplined workers. Of course, those who are determined to create mischief must be properly dealt with. Trade unions are now sufficiently organised in this country which by itself is the best protection for the workers. I think I have dealt with all the points which needed attention. I move.

Mr. Deputy-Speaker: The question is:

“That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, be taken into consideration.”

The motion was adopted.